

SLP(Crl.)No. 2198 OF 2001

ITEM No.48

Court No. 9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2198/2001

(From the judgement and order dated 01/05/2001 in CRLR 209/01
of The HIGH COURT OF DELHI AT N. DELHI)

PREM CHAND & ANR.

Petitioner (s)

VERSUS

STATE OF DELHI

Respondent (s)

(With Appln(s). for bail & exemption from filing c/c of the impugned
Judgment)

Date : 23/07/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr.LC Goyal,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Learned counsel for the petitioner has strenuously argued that the question of absence of sanction was urged before the High Court but that point is not reflected in the impugned order of the High Court. Therefore, we are not inclined to permit him to raise that point. In view of this position, the S.L.P. is dismissed.

.SP1

[Naresh Kumar]
Court Master

[Radha Rani Bhatia]
Court Master